

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI**

O.A No.1250/2017

New Delhi, this the 16th day of May, 2017

Hon'ble Mr. V. Ajay Kumar, Member (J)

Dr. M.G.Mittal,
S/o Late Sh. Hari Charan Das Gupta,
Aged around 81 years,
Retired principal scientist
R/o 11/390 Sunder Vihar,
New Delhi-110087. .. Applicant

(By Advocate: Shri Tarun Gupta)

Versus

1. Indian Council of Agricultural Research,
Through its Director General,
Krishi Bhawan,
New Delhi-110001.
2. Indian Agricultural Statistics Research Institute
Through its Director,
Library Avenue, Pusa,
New Delhi-110012
3. Union of India,
Through Secretary
Ministry of Human Resource Development
Shashtri Bhawan
New Delhi-110001. .. Respondents

ORDER (ORAL)**By Mr. V. Ajay Kumar, Member (J)**

Heard the learned counsel for the applicant.

2. The applicant who is a retired person filed this O.A. seeking the following relief(s):

- “(a) call for the records of the case;
- (b) direct the respondents to pay interest @ 12% per annum to the Applicant on the amount of arrears of pension i.e. 10,59,763/- from 1.1.2006 till 31.12.2016;
- (c) direct the respondents to pay a sum of Rs.35,000/- to the applicant towards litigation expenses;
- (d) pass such other or further orders as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of this case.”

3. It is submitted that the applicant has made Email representations vide Annexures A-6 and A-7 to the respondents. However, no orders have been passed by the respondents till date.

4. On perusal of Annexures A-6 and A-7 it is seen that the said representations are bald and without any particulars/reasons.

5. In view of above circumstances, the O.A. is disposed of at the admission stage, without going into the merits of the case, by permitting the applicant to make an appropriate representation

ventilating his grievances in detail, to the respondents within two weeks from the date of receipt of a copy of this order, and on receipt of such a representation from the applicant, the respondents shall consider the same and pass appropriate speaking and reasoned orders thereon, in accordance with law, within 90 days therefrom. No order as to costs.

Let a copy of the O.A. be enclosed to this order.

**(V. AJAY KUMAR)
MEMBER (J)**

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